Title: Introduction of the Uttar Pradesh Reorganisation Bill, 2000.

SHRI L.K. ADVANI: Sir, I beg to move for leave to introduce a Bill to provide for the reorganisation of the existing State of Uttar Pradesh and for matters connected therewith.

MR. SPEAKER: Motion Moved:

> "That leave be granted to introduce a Bill to provide for the reorganisation of the existing State of Uttar Pradesh and for matters connected therewith. "

कुमारी मायावती : माननीय अध्यक्ष जी, उत्तरांचल विधेयक का मैं समर्थन करती हूं। उसके विरोध में मैं खड़ी नहीं हुई हूं। मेरी पार्टी इस विधेयक का समर्थन करती है। हरिद्वार जिला और उधमसिंह नगर के बारे में जो मैंने माननीय गृह मंत्री जी से कहा था कि जब आप इनको पेश कराएंगे, इनको पास कराएंगे, तो इनके ऊपर रास्ता डैमोक्रेटिक तरीके से निकालेंगे, ऐसी मेरी रिक्वैस्ट है। फिर मेरी कोई आपत्ति नहीं है और मैं इसका समर्थन करने के लिए खड़ी हुई हूं।

डा. रघुवंश प्रसाद सिंह : अध्यक्ष महोदय, उधमसिंह नगर को उत्तराखंड में रखने के सम्बन्ध में बड़ा भारी विरोध हुआ। ...**

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूरी (गढ़वाल) : अध्यक्ष महोदय, यह ठीक बात नहीं है। यह गलत बात कह रहे हैं कि ** Mr. Speaker, Sir, this should not go on record.

श्री प्रमोद महाजन : ** these words should not form part of the record.

MR. SPEAKER: We will expunge them.

**** Expunged as ordered by the Chair**

* Published in the Gazette of India,Extraordinary,Part-II,Sec-2,dt.25.7.2k

डा. रघुवंश प्रसाद सिंह : इसे लेकर जार्ज फर्नान्डीज कमेटी बैठी। उस कमेटी की रिपोर्ट कहां गई? उत्तर प्रदेश और पंजाब के मुख्यमंत्री इसके सदस्य थे। सरकार ने महसूस किया ...(व्यवधान) उधमसिंह नगर का मामला प्राइमाफेसी का बनता है। सरकार के एक काबीना मंत्री की अध्यक्षता में कमेटी

बनी। उस कमेटी की रिपोर्ट कहां गई? वह रिपोर्ट अभी तक नहीं आई। सरकार इसे इंट्रोड्यूस कराने की जिद क्यों कर रही है? मैं यहां तकनीकी मामले फिर से पढ़ना चाहता हूं। पेज नम्बर 811 में लिखा है :

> "Lapsing of Noticesâ€"On the prorogation of the House, all pending notices other than notices of intention to move for leave to introduce a Bill, lapse and if the Members concerned desire to raise the matter in the next Session, they must give fresh notice of the same"

माननीय आडवाणी जी ने फ्रैश नोटिस दिया है।

> "However, fresh notice is required of intention to move for leave to introduce a Bill - इन्होंने अभी लीव मांगा है - in respect of which sanction or recommendation of the President is necessary and if such sanction or recommendation, earlier granted - पहले जो प्रेजीडैंट का रिकमंडेशन आया, वह पूर्व सत्र में इन्होंने बुलेटिन में प्रकाशित किया है - has ceased to be operative ."

कानून कह रहा है कि वह ऑपरेटिव नहीं रहेगा। प्रिंटिंग ऑफ दी रिकमंडेशन ऑफ बिल के बारे में मैं फिर से प्रार्थना कर रहा हूं।

> "Every recommendations of the President for introduction or consideration of a Bill is printed along with the Bill for the information of Members."

MR. SPEAKER: You are raising the same objection to which a ruling has already been given.

DR. RAGHUVANSH PRASAD SINGH : It says:

> "The letter from the Minister concerned to the Secretary-General conveying the recommendation is reproduced verbatim in the Bill after the Statement of Objects and Reasons. In cases where the recommendation is not received in time for being printed along with the Bill, it is published in the Bulletin.

Here also, the letter of recommendation is reproduced *in extenso.*

वह रिकमंडेशन कहां है? ऑबजैक्ट्स ऐंड रीजन्स के बाद इसे रहना चाहिए। इसमें एक पैरा और है।

"A Bill requiring President's recommendation for introduction is withdrawn in case it is introduced."

यह इंट्रोड्यूस भी हो जाएगा तो कानून कहता है कि इसे वापस लेना होगा। मेरी प्रार्थना है कि आप सरकार के पाप में भागीदार न बनें। आप देश और जनतंत्र को देखने वाले हैं। आप लोकतंत्र की परम्परा और संसदीय प्रणाली के संरक्षक हैं। कानून की किताब के पेज नम्बर 811, 812 और 813 में जो उल्लेख किया गया है, उस नियम की धज्जियां उड़ाने की इजाजत इस सरकार को न दी जाए। आप इन्हें कहें कि वह इस बिल को वापस ले ले और इस पर कन्सैंसस बनाएं। इसके बाद राष्ट्रपति की रिकमंडेशन मंगा कर विचार करना उचित होगा। यही मेरी प्रार्थना है।

MR. SPEAKER: In support of your objection you have quoted Pages 811, 812 and 813 of Kaul and Shakdher. The pending notice of intention to move for leave to introduce a Bill does not lapse. Dr. Raghuvansh Prasad Singh has referred to Rule 335 which states that fresh notice for intention to move for leave to introduce a Bill shall be required if the recommendations of the President to introduce the Bill have ceased to be operative.

The presidential recommendation in respect of three Bills has not ceased to be operative. No fresh notice is therefore required for the introduction of these Bills. These Bills have been reprinted only because the copies of these Bills were circulated in the House during the previous Session, these copies had been exhausted and there was demand for more copies.

Now Shri Ramji Lal Suman. He has given a separate notice.

श्री रामजी लाल सुमन (फिरोज़ाबाद): अध्यक्ष महोदय, मैंने छत्तीसगढ़ राज्य का विरोध किया और उत्तरांचल प्रदेश का भी घोर विरोध करता हूं। सबसे बड़े दुख की बात यह है कि माननीय गृह मंत्री जी ने कहा कि जब हम राज्यों को बना रहे थे तो सब लोगो से सलाह-मशविरा किया था लेकिन श्री प्रभुनाथ सिंह जी, जो उनके सहयोगी दल के सम्मानित सदस्य हैं, ने बीच में कहा कि जो सरकार में शामिल घटक दल हैं, उनमें से किसी से कोई बात नहीं की गई, किसी को विश्वास में नहीं लिया गया। जैसा श्री मुलायम सिंह जी ने कहा कि उत्तर प्रदेश विधानसभा में जो उत्तरांचल विधेयक पास हुआ था तथा राज्य पुनर्गठन किया गया, उससे इसकी शक्ल में फर्क है। हरिद्वार और ऊधमसिंह नगर अभी तक विवादास्पद हैं। यह 100 करोड़ लोगों का देश है। मेरी समझ में नहीं आता कि सरकार को इसमें इतनी जल्दी क्यों थी कि 100 लोगों को विश्वास में लेने का काम सरकार ने नहीं किया। राष्ट्रीय जनतांत्रिक गठबंधन ही पूरा देश नहीं है। अगर सभी राजनैतिक दलों से सलाह-मशविरा किया होता, लोगो के इस सवाल पर विचार किया जाता और अगर सर्वसम्मत चर्चा होती तो बात समझ में आ सकती थी। मैंने पहले भी आपसे निवेदन किया था कि उत्तर प्रदेश और हिन्दी भाषी प्रदेशों में सरकारी कर्मचारियो को देने के लिये वेतन नहीं है, विकास के कार्य नहीं हो रहे हैं। यह जो खरबों रुपये का खर्चा होने वाला है, इसे कौन वहन करेगा? सरकार पर खरबों रुपया विदेशी कर्ज बना हुआ है। अध्यक्ष महोदय, किसी भी कीमत पर इन राज्यों का पुनर्गठन किया जाना सामयिक नहीं है। सरकार पहले इन बातों पर विचार करे, उसके बाद सदन में बिल लाये तो बेहतर होता। इसलिये मैं इस विधेयक का विरोध करता हूं।

SHRI BASU DEB ACHARIA : I oppose the introduction of the Uttar Pradesh Reorganisation Bill, 2000. In reply to the first Bill, the Home Minister had not replied to any of the questions raised by me. I wanted to know what were the objects and reasons. The reason that he stated was the aspiration of the people and the Resolution passed by the State Assembly. The Uttar Pradesh State Assembly had passed a Resolution for the creation of Uttaranchal. I would like to know whether that Resolution specifically stated that Udhamsinghnagar and Hardwar should also be included in the new State of Uttaranchal.

Now, if that was there, then why did the Government appoint a Committee under the Chairmanship of the Defence Minister, Shri George Fernandes? And he also tried to have a consensus. We have seen in the newspapers that there were some meetings with the Chief Ministers of Punjab and Uttar Pradesh. But what was the decision taken by that Committee? The Home Minister has not referred to that. He has not referred to whether the Defence Minister was able to reach a conclusion in regard to Udham Singh Nagar. Today, while coming to the Parliament House, I saw a huge demonstration by thousands of people in the streets of Delhi. They demonstrated against the inclusion of Udham Singh Nagar in the new State of Uttaranchal. That has not been clarified by the Home Minister. Moreover, what is the basis of the reorganisation of Uttar Pradesh? Why? He was telling that there is no need for any States' Reorganisation Commission and if a States' Reorganisation Commission is constituted, it will open the Pandora's box. But there is justification for constituting a States' Reorganisation Commission because that will recommend a basis. ...(*Interruptions*)

MR. SPEAKER: What is your objection to the Bill?

SHRI BASU DEB ACHARIA: At that point, the basis of the States' Reorganisation Commission was the language. But what is the basis now? Even the NDA is not unanimous. There is no consensus among the constituents of the NDA. Already Shri Prabhu Nath Singh has objected and my friend, Shri Devendra Yadav is also not supporting and Telugu Desam Party is silent. They are not fully supporting the proposal.

SHRI K. YERRANNAIDU (SRIKAKULAM): We have not given notice on this. But at the time of discussion, we will spell out our policy.

SHRI BASU DEB ACHARIA : But you are not fully supporting the reorganisation of States. You have a separate view. As such NDA is not unanimous. Then, why is the Government taking such a partisan view? This will destroy

the unity and integrity of the country. This will open the Pandora's box. There was a commitment and desire of this House that Andaman and Nicobar Islands and Lakshadweep will be given Statehoodâ€¦...(*Interruptions*) Our hon. Deputy Speaker is from Lakshadweep. Statehood should be given to Andaman and Nicobar Islands and Lakshadweep. That was the desire of this House. But why is that commitment given, on the floor of the House, by the former Home Minister not being implemented by the present Home Minister, Shri Advani? You kindly tell us your difficulty in giving statehood to Andaman and Nicobar Islands and Lakshadweep. I had introduced the Bill and there was complete unanimity on this point among the parties which were present. That is not being implemented but a partisan view − not the view of the entire NDA because this is not brought before the NDA − is to be implemented. What about your Committee, Shri George Fernandes?

MR. SPEAKER: Shri Acharia, please conclude. You are a senior Member and you very well know the rules and procedure.

SHRI BASU DEB ACHARIA: Shri George Fernandes, you were made the Chairman of that Committee and you met the Chief Minister also. What did you do? This has not been referred to here. I urge upon the Home Minister not to introduce this partisan Bill.

This will create so many problems. This will divide the country. Please do not do that. I, therefore, urge upon the hon. Home Minister to withdraw this Bill.

SHRI RUPCHAND PAL : Sir, I oppose the Bill on five grounds. First, it is selective and partisan. It does not fulfil the democratic aspirations of the people of this country. Second, there is no consensus either among the people or amongst the NDA partners on this particular issue. Third, it is not going to help the development of this particular State, Uttar Pradesh, nor the newly proposed State. Fourth, the unity and integrity of this country will be in grave danger as a result of the opening up of the Pandora's box which will be used by the foreign agencies to destabilise the country. Fifth, the Government has set up one Committee to go into the details and the nitty-gritty of this problem. This House should be apprised of the recommendations. This House has a right to know about them. Only after a full-fledged discussion and a consensus among the different sections of this House, can we bring forward such a Bill which may be helpful to the country and also in conformity with the aspirations of such people who may be demanding these things.

श्री लाल कृण आडवाणी : अध्यक्ष महोदय, बाकी वियों की तो मैंने पहले चर्चा की है लेकिन मुलायम सिंह जी ने और रूपचन्द पाल जी ने जो बातें कहीं, उनके बारे में मैं जरूर कहना चाहूंगा कि हिन्दुस्तान में बंटवारा केवल 1947 में हुआ। 1956 में कोई बंटवारा नहीं हुआ। देश का बंटवारा 1947 में अवश्य हुआ। उस समय पता नहीं रूपचन्द पाल नहीं होंगे, लेकिन उनकी पार्टी का क्या दृटिकोण था, उसकी चर्चा मैं अभी नहीं करूंगा। लेकिन 1956 में जब देश भर के राज्यों का पुनर्गठन हुआ तो उसको कोई बंटवारे का नाम दे तो मैं कहूंगा कि यह भारी अन्याय है। उसी प्रकार से ये जो तीन विधेयक हैं, उन तीन विधेयकों में उन क्षेत्रों की इच्छा, वहां की विधान सभा की इच्छा, उसमें थोड़ी बहुत मतभेद हो सकता है कि हरिद्वार जाए या न जाए लेकिन उत्तरांचल बनना चाहिए और मैं समझता हूं कि उत्तर प्रदेश का कोई व्यक्ति उसके खिलाफ नहीं है और शायद इस सदन में भी मार्क्सवादियों को छोड़कर कोई इसके खिलाफ नहीं है। आज हम इस बिल की मेरिट पर चर्चा नहीं कर रहे हैं और साधारणतः जब इंट्रोडक्शन होता है तो इंट्रोडक्शन पर आपत्तियां उठती हैं तो केवलमात्र कांस्टीट्यूशनल और लीगल उठती हैं और इसीलिए जिस समय कहा गया कि राट्रपति की अनुमति की जरूरत थी, नहीं ली गई तो मुझे तुरंत लगा कि मुझे देखना चाहिए कि इसमें कौन सी कमी रही और स्वयं आपने रूलिंग दी। मैं समझता हूं कि उससे बात स्पट हो जानी चाहिए थी। मुझे और कुछ कहने की जरूरत नहीं सिवाय इसके कि मैं चाहूंगा कि जिस समय ये तीनों विधेयक पारित हों तो उस समय जितनी सहमति बन सके उतनी समहति बनाकर हम इन्हें पारित करें। उस समय कोई जल्दबाजी करने का सवाल नहीं है।लेकिन इन तीनों क्षेत्रों की जो इच्छा है उसमें हमें बहुत ज्यादा विलंब नहीं करना चाहिए और उत्तरांचल राज्य बनाना चाहिए।

श्री सानछुमा खुंगुर बैसीमुथियारी : बोडोलैण्ड का क्या करेंगे?

श्री लाल कृण आडवाणी : मैं आपकी बात का आदर करता हूं। उत्तरांचल, झारखंड और छत्तीसगढ़ का निर्माण जल्दी हो, यह मैं आशा करता हूं।

MR. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the reorganisation of the existing State of Uttar Pradesh and for matters connected therewith."

The motion was adopted.

श्री लाल कृण आडवाणी : मैं विधेयक पुरःस्थापित करता हूं। *

* Introduced with the Recommendation of the President